IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

O.A. No.

1764/91

199

DATE	OΕ	DECISION	4.9	.91

Shri K.Hari Kumar	Ponnomer Applicant		
Shri A.K.Sikri,	Advocate for the Potential Applicant		
Versus	Respondent 8		
Shri M.L.Barma, Counsol	Advantation the Respondent(s)		

CORAM

O The Hon'ble Mr. D.K.CHAKRAYORTY, MEMBER(A)

The lon'ble Mr. T.S.OBEROI, MEMBER(J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGEPE NT

(JUDGEMENT OF THE BENCH DELIVERED BY HON BLE MR. T.S.OBEROI, MEMBER)

The applicant's grievance in this application filed under Section 19 of the Administrative Tribunals Act, 1985, is that instead of his having done well in the Civil Services(Main) Examination, 1990, the marks as communicated to him by the Union Public Service Commission, obtained by him, are strikingly low. The reliefe sought in the OA are as follows:-

- (2) to direct the respondent No.1 to produce the ensuer sheets in the court for personal verification of the same by the applicant to ensure that-
 - these answer scripto are of his own;
 - supplementary answer scripts are duly tagged;
 - all answers are ovaluated;
 - totale thereof are correct; and
 - his adverse results are not due to any error or manipulations

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- (ii) if error is found, then to roctify the same by correcting total/tabulation, searching the answer-sheets of applicant, as the case may be:
- (iii) If no error of eforosaid nature is found, then to direct re-evaluation of ensuer scripto;
- (iv) on correcting the orrer/ro-evaluation, as the case may be, if the marks of the applicant are more than the qualifying marks, then direct the respondent No.1 to held the interviou and for purpose to constitute special interviou committee and give consequential benefits including that of appointment etc. depending upon the results of the intervieu, as well as any other consequential benefits to which the applicant is entitled;
 - (v) Award the cost of petition; and
- (vi) to pass any other order as this Hon'blo Tribunal may doom fit and proper.
- 2. While considering the application on 6.8.91, a Bench of this Tribunal, passed the following order:
 - m Heard the ld.counsel for the applicant on admission. Lot a notice be issued to the respondents, on admission, returnable on 10.9.91.

He is also heard on interim rolief. Issue notice to the respondents on interim relief, returnable in two weeks with the direction that they should file the reply to interim rolief and they shall produce the answer books of the applicant in sealed cover, before this Court. List on 19.8.91. The service of interim relief shall be made by the applicant dasti.

In pursuance of the above order, the respondents have filed counter to the OA and also produced records of the answer stripts of the applicant, in sealed cover. Rejoinder to the application has also been filed on behalf of the applicant.

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- 4. We have heard the learned counsel for both parties.
- the prayor in the OA mainly on the ground that the Union. Public Service Commission being a high powered statutory body, the work of evaluation, tabulation and announcing of results etc. would have been best left to them rather than directing the respondents to produce the record, as per directions given, as above. Learned counsel also pleaded that this would add to the avoidable load of work of this Tribunal if such like applications are entertained.
- that it would mean both satisfaction of the examineed as well as add to the credibility of the organisation like Union Public Service Commission, if ofter examination of the record as prayed for, their evaluation is found to be in order. The learned counsel for the applicant fairly restricted the reliefo sought by the applicant, out of those narrated above, to the following:-
 - (i) a visual comparison of the representation written by the applicant in his own hand forming a part of the record of the OA, with those of the answer stripts of the applicant, records in respect of two subjects Public Administration (Paper-I) and General Studies (Paper-II), out of three subjects records for which had been called for to be produced;
 - (ii) whether all answers have been ovaluated; and (iii) whether totals thereof are correct.
- 7. Shri J.P.Paul, Soction Officer in tho office of the Union Public Service Commission, has

produced the record of answer stripts pertaining to the applicant, in a sealed cover. With his assistance we have generally perused the same in respect of the three aspects referred to above.

We are satisfied that there is no error with regard to the same on our perusal of the record in question.

8. As nothing in the DA survives and the learned counsel for both the parties have agreed that the application may be disposed of after dealing with the above aspects, the DA is finally disposed of with the above observations. The record produced by Shri J.P.Paul, Section Officer, has been resealed with court's seal and entrusted to him.

There will be no order as to costa.

(T.S.OBEROI)
REMBER(J)

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(Xulleland)
D.K.CHAKRANDRTY
MEMBER(A)

Date Office Report

10.9.91.

Orders

Onders

This case has been listed in the Cuase List for today. However, the file has not been sent to the Learned counsel for applicant states that this case otherwise argued on the bear of interim relief and orders have been reserved. Office is directed to list the case on 19.9.91.

(DIWAKAR KUKRETI) DEPUTY REGISTRAR Office Report 10.9.91. Orders

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Present: Sh. Sailesh Kapoor and Sh. Vikram Dhokalia for applicant.

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(DIWAKAR KUKRETI) DEPUTY REGISTRAR